

/399726/2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 29th May, 2024

S.O 314.- In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Reasi as shown against each:-

S. No	Name of the official (Mr./Ms.)	Designation	Jurisdiction
1	Sham Singh	Naib Tehsildar	Thakrakote
2	Sudershan Kumar	Naib Tehsildar	Dhanour
3	Rashid Mohd	Naib Tehsildar	Arnas
4	Jagdish Kumar	Naib Tehsildar	Chassana
5	Abdul Qayoom	Naib Tehsildar	Channa Shikari
6	Abdul Majid	Naib Tehsildar	Balmatkote
7	Manzoor Hussain	Naib Tehsildar	Mahore
8	Mohd Farooq	Naib Tehsildar	Thuroo
9	Krishan Singh	Naib Tehsildar	Salal
10	Balraj Singh	Naib Tehsildar	Reasi
11	Parmesh Chander	Naib Tehsildar	Dera Baba
12	Dinesh Anthal	Naib Tehsildar	Katra

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/8/2021-10

Copy to the:-


Dated: -29-05-2024

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Reasi. This is with reference to letter No. DM/Rsi/2024-25/JC/1763-65 dated 25-05-2024.

29.5.2024

/399726/2024

5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned official(s).
7. S.O. Section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section


Senior Law Officer
Department of Law, Justice and P.A

29.5.2024